

Shri Vasudevan Nair: You have stated that there is a calling attention motion and you are not taking it as a privilege issue. Can you not reconsider the decision in view of the importance of this issue

Shri A. Sreedharan (Badagara): This is an issue of privilege. He was detained for two hours under the direction of the Home Minister.

Mr. Speaker: Two Members cannot speak at a time. I am prepared to hear one of them.

Shri A. Sreedharan: If you say that there is no privilege involved, I am prepared to sit down. But you are proceeding to the other items.

Mr. Speaker: Only one can speak at a time, not three or four.

Shri Vasudevan Nair: You have said that there is a calling attention motion on this matter. May I humbly submit that a calling attention motion is no substitute for a privilege motion?

Mr. Speaker: A calling attention notice was also given. I think it was given. Am I correct?

Shri P. Ramamurti: That is about the whole incident.

Shri Vasudevan Nair: A privilege motion stands in a separate category. Our case is...

Mr. Speaker: We are not discussing the case now.

An hon. Member: Can we not discuss it with you in the chamber?

श्री मधु लिमये : हम आप को फिर मिलेंगे और आप को कनविन्स करेंगे ।

12.14 hrs.

PAPERS LAID ON THE TABLE—
contd.

NOTIFICATION UNDER EMPLOYEES' PROVIDENT FUNDS ACT, ETC.

The Minister of State in the Ministry of Labour, Employment and Rehabilitation (Shri L. N. Mishra): I beg to lay on the Table.

(1) A copy of Notification No. GSR 1019 published in Gazette of India dated the 8th July 1967, under sub-section (2) of section 4 of the Employees' Provident Funds Act, 1932. [Placed in Library, See No. LT-1286/67].

(2) A copy of the Employees' Provident Funds (Fourth Amendment) Scheme 1967, published in Notification No. GSR 1055 in Gazette of India dated the 15th July, 1967, under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952 [Placed in Library. See No. LT-1285/67].

(3) A copy of the Main Conclusions of the First Session of the Industrial Committee on Electricity, Gas, and power held at New Delhi on the 27th May, 1967. [Placed in Library. See No. LT-1282/67].

(4) A copy of the Report of the Indian Delegation to the 50th Session of the International Labour Conference held at Geneva in June, 1966. [Placed in Library. See No. LT-1281/67].

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
ELEVENTH REPORT

Shri Khadilkar (Khed): I beg to present the Eleventh Report of the Committee on Private Members' Bills and Resolutions.

12.15 hrs.

ESTIMATES COMMITTEE
EIGHTH REPORT

Shri P. Venkatasubbalah (Nandyal): I beg to present the Eighth Report of the Estimates Committee regarding action taken by Government on the recommendations contained in the Seventy-first Report of the Estimates

Committee (Third Lok Sabha) on the erstwhile Ministry of Rehabilitation Reception, Dispersal and Rehabilitation of New Migrants arriving in India from East Pakistan since 1st January 1964.

RE. QUESTION OF PRIVILEGE—
contd.

Mr. Speaker: Shri Hathi.

Shri H. N. Mukerjee (Calcutta-North East): Before you proceed, let me ask one question. Could we not know from you whether you would keep your decision on the privilege issue pending? Could we not have a discussion with you in your chamber? I want to know. Do we always have to shout in order to get a hearing in this House?

Mr. Speaker: I have gone half a dozen items ahead. Probably he was not hearing what I had said. They said 'we are talking with you'.

Shri H. N. Mukerjee: I do not understand this procedure that some private talk...

Mr. Speaker: No private talk. He cannot decide the issue on the floor of the House. I cannot allow you to argue the case before the House.

Shri H. N. Mukerjee: You allow only under duress, and duress is the only thing that you recognise.

Mr. Speaker: You may also try, I do not mind, if you think it proper. I have no objection. A senior member like Mr. Hiren Mukerjee can also try.

Shri H. N. Mukerjee: I cannot do that.

12.16 hrs.

DISPLACED PERSONS (COMPEN-
SATION AND REHABILITATION)
AMENDMENT BILL*

The Minister of Labour and Rehabilitation (Shri Hathi): I beg to move

for leave to introduce a Bill further to amend the Displaced Persons (Compensation and Rehabilitation) Act, 1954.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Displaced Persons (Compensation and Rehabilitation) Act, 1954."

The motion was adopted.

Shri Hathi: I introduce the Bill.

12.16½ hrs.

STANDARDS OF WEIGHTS AND
MEASURES (EXTENSION TO KO-
HIMA AND MOKOKCHUNG DIS-
TRICTS) BILL

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi): On behalf of Shri Dinesh Singh I beg to move**:

"That the Bill to extend the Standards of Weights and Measures Act, 1956, to the Kohima and Mokokchung districts in the State of Nagaland, be taken into consideration."

This Bill, which is a simple one, provides that the Standards of Weights and Measures Act, 1956 should be extended to the Kohima and Mokokchung districts in the State of Nagaland and come into force therein on a date notified in the Gazette by the Central Government.

The Standards of Weights and Measures Act was passed in 1956. It was brought into force in selected districts and cities by the Government of India only in 1958, and extended to other areas by stages over the next 8 years. The metric system of weights and measures established under the Standards of Weights and

*Published in Gazette of India Extraordinary, Part II, section 2, dated 2-8-67.

†Introduced with the recommendation of the President.

**Moved with the recommendation of the President.